

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated .. 13-2-08

Registration No. CC 89/06

Bhagwan Sivaroop Sharma Applicant (s)

VERSUS

Rajkamal Rao & c/s Respondent (s)

A copy of the ORDER dated 13-2-08 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

To,

13.2.2008

Applicant by Shri K.C. Raikwar.

Respondents by Y.I. Mehta, Sr. Adv.
assisted by Smt. S.H. Mehta.

No rejoinder has been filed by the applicant. The learned counsel for the applicant has stated that rejoinder is not required to be filed by the applicant. Heard the arguments advanced by the counsel of both the parties. We have also perused the reply filed on behalf of the respondents alongwith its enclosures. We are satisfied that the order passed by this Tribunal in GA No. 58/2001 has been complied with.

In view of this no case for contempt has been made out and accordingly, the CCP is dismissed and notices are discharged.

sd-
(A.K. Gaur)
JM

sd-
(Dr. G.C. Srivastava)
VC

TRUE COPY

13-2-08

Chief Officer
Central Administrative Tribunal
Jabalpur Bench, Jabalpur.

GRPR-119-CAT Jabalpur-1-12

18/2/08

o/c